

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 144 of 2011 &
IA- 228 of 2011

Dated : 29th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Indian Hotel & Restaurant Association & Anr. ... Appellant(s)

Versus

M.E.R.C. & Anr.Respondent(s)

Counsel for the Appellant(s): Ms. Surbhi Sharma &
Ms. Shikha Ohri

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan &
Ms. Richa Bharadwaja for R.1
Mr. Hasan Murtaza for R.2

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notices on behalf of Respondent No.1 and Mr. Hasan Murtaza takes notice on behalf of Respondent No.2.

Post this matter along with Appeal Nos. 132 & 133 of 2011 on **02.11.2011.**

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS